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# CENTRAL ADMINISTRATIVE RIBUNAL PRINCIPAL BENCH NEW DELHI

### D.A.2854/91

Date of decision: 14.5.93

Madan Sain & Ors.

.. Petitieners.

#### Versus

UPSC & Ors.

... Respondents.

#### CORAM:

THE HON'BLE MR. JUSTICE S.K. DHAON, VICE CHAIRMAN(J). THE HON'BLE MR. S.R. ADIGE, MEMBER(A).

For the Petitioners.

... Shri D.C. Vehra, Counsel.

Fer the Respondents.

... Mrs Raj Km. Chopra, Counsel.

#### - JUDGEMENT (DRAL)

(By Hen ble Mr. Justice S.K. Dhaen, Vice-Chairman(J))

The petitioners are employed as casual labourers in the Union Public Service Commission as and when the need arises. They have come to this Tribunal praying that they should be considered for appointment in preference to others and, in particular, to freshers.

- 2. On 29.11.1991, this Tribunal passed an interim erder directing the respondents to consider the continuation of the petitioners as casual labourers so long as they need the services of the casual labourers. Learned counsel appearing for the respondents states that the respondents will have no objection in carrying out the interim order. We, therefore, pass a final order in terms of the interim order already passed.
- 3. With these directions, this C.A. is disposed of with no order as to costs.

(S.R. ADIDE)
MEMBER(A)

(S.K. DHADN) VICE CHAIRMAN(J)

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